Matters raised

MR. DEPUTY CHAIRMAN: The whole House associates. ... (Interruptions)

Attack on 35 Indian fishermen and their arrest by Sri Lankan Navy

SHRIMATI KANIMOZHI (Tamil Nadu): Sir, I wish to bring to the attention of the Government a problem which we have brought again and again before the Government, and I cannot remember how many times this issue has been raised in Parliament and in this House also. The issue related to the arrest and detention of 194 Indian fishermen by the Sri Lankan Navy in the past few weeks. We are left with no other option but to come back to this House to raise this issue. On 31st July, 65 fishermen were arrested by Sri Lankan Navy for crossing the maritime boundary. The very next day, on 1st August, 74 fishermen from Nagapattinam were arrested by the Sri Lankan Navy and they had been remanded in Trincomalee. Further on 3rd August, another 20 fishermen from Rameshwaram were arrested by Sri Lankan Navy. Again, on 26th August, 35 fishermen were taken into custody by Sri Lankan Navy. In those few days, a total of 194 fishermen have been taken into custody by the Sri Lankan Navy and there are already 25 fishermen languishing in Anuradhapuram jail in Sri Lanka on false charges. I wish to remind the Minister of the plight of five fishermen from Thangachimadam who have been kept in Sri Lankan jail since November, 2011, over twenty months, without trial and after the hearings were adjourned twenty-five times. The waters between India and Sri Lanka around Katchatheevu have been traditional fishing areas for our fishermen from time immemorial, and crossing the international maritime boundary cannot be a statutory offence.

Sir, with this background in mind, I remind the Government that in the past, hundreds of fishermen have been shot at and hurt and even killed. And their families haven't got an answer or any justice till today. I would like to remind this and also express our feelings to the Central Government which has filed an affidavit in the Supreme Court which would adversely affect the lives of our fishermen forever. The Tamil Nadu Government has filed a petition seeking to declare the Agreements between 1974 and 1976 as unconstitutional between New Delhi and Colombo regarding Katchatheevu. Our leader, Dr. Kalaignar Karunanidhi, has also described this affidavit as highly condemnable(Interruptions)... *

MR. DEPUTY CHAIRMAN: Your time is over. ... (Interruptions)... It is not going on record. ... (Interruptions)... After three minutes, it won't go on record. ... (Interruptions)...

^{*}Not recorded.

Matters raised

श्री उपसभापति : कश्यप जी, आप बैठिए।...(व्यवधान)...सुनिए।...(व्यवधान)...

DR. FAROOQ ABDULLAH: Mr. Deputy Chairman, Sir, I want to inform this House that the Government has already got the ex-Justice of the High Court enquiring into it, and, I can assure you that his findings will be there and everything will be done to maintain the communal harmony in that entire region.

MR. DEPUTY CHAIRMAN: Thank you. Now, Shri K.C. Tyagi.....(Interruptions).... Mr. K.C. Tyagi, please.(Interruptions)....

श्री रवि शंकर प्रसाद : उपसभापति जी,...**(व्यवधान).**..वहां पर जो लोग हैं, माइनॉरिटीज़ के जो लोग हैं, उनको वहां से भागना न पड़े, आप इस बात की भी चिंता करें, यह मैं आपसे कहना चाहता हूं।

डा. फारूख अब्दुल्ला : ठीक है।

श्री अविनाश राय खन्ना : सर, मेरा कम्पन्सेशन का सवाल है।

MR. DEPUTY CHAIRMAN: Now, Mr. K.C. Tyagi. (Interruptions)

श्री नरेन्द्र कुमार कश्यप : सर, मेरा मूल प्रश्न यह है कि...(व्यवधान)...

श्री के. सी. त्यागी (बिहार) : उपसभापति महोदय, ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Mr. Tyagi, please start speaking.(Interruptions).... You don't look there. You address the Chair.(Interruptions)....त्यागी जी, आप बोलिए, नहीं तो...(व्यवधान)...

श्री नरेन्द्र कुमार कश्यप : किश्तवाड़ की घटना में हमारे...(व्यवधान)...

श्री के. सी. त्यागी : कश्यप जी, प्लीज I...(व्यवधान)...

श्री उपसभापति : त्यागी जी, आप बोलिए। Mr. Tyagi, you address the Chair. Don't look there. (Interruptions)....

श्री के. सी. त्यागी : उपसभापति महोदय, मैं पश्चिमी उत्तर प्रदेश के एक मामले को आपके सामने रखना चाहता हूं।

श्री नरेन्द्र कुमार कश्यप :*

MR. DEPUTY CHAIRMAN: What Mr. Kashyap says will not go on record.(Interruptions)..... What you are saying is not going on record. Please sit down.(Interruptions).....

*Not recorded.

DR. V. MAITREYAN (Tamil Nadu): Sir, I associate with the submission made by hon. Member.

SHRI D. RAJA (Tamil Nadu): Sir, I also associate with the submission made by hon. Member.

SHRI M. VENKAIAH NAIDU (Karnataka): Sir, I also associate with the submission made by hon. Member.

SHRI RAVI SHANKAR PRASAD (Bihar): Sir, I also associate with the submission made by hon. Member.

श्री ब्रजेश पाठक (उत्तर प्रदेश) : महोदय, मैं अपने आपको इस विषय से सम्बद्ध करता हूं।

श्री थावर चंद गहलोत (मध्य प्रदेश) : महोदय, मैं अपने आपको इस विषय से सम्बद्ध करता हूं।

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, I also associate with the submission made by hon. Member.

SHRIMATI T. RATNA BAI (Andhra Pradesh): Sir, I also associate with the submission made by hon. Member.

DR. NAJMA A. HEPTULLA (Madhya Pradesh): Sir, I also associate with the submission made by hon. Member.

श्री बसावाराज पाटिल (कर्णाटक) :महोदय, मैं अपने आपको इस विषय से सम्बद्ध करता हूं।

श्री जय प्रकाश नारायण सिंह (झारखंड) : महोदय, में अपने आपको इस विषय से सम्बद्ध करता हूं।

MR. DEPUTY CHAIRMAN: After three minutes, it will not go on record. ... (Interruptions)...

SHRIMATI KANIMOZHI: *

MR. DEPUTY CHAIRMAN: Yes, Mr. Mani Shankar Aiyar to associate.

SHRI MANI SHANKAR AIYAR (Nominated): Sir, I associate myself with the matter raised by Shrimati Kanimozhi.

*Not recorded.

MR. DEPUTY CHAIRMAN: Now, Mr. Raja can say one sentence. First, I have called Mr. Raja, then Dr. Maitreyan.

SHRIMATI KANIMOZHI: *

MR. DEPUTY CHAIRMAN: No, it is not going on record. Shrimati Kanimozhi, it is not going on record. ... (Interruptions)... Please,... (Interruptions)... Yes, Shri Rangarajan to associate. Shrimati Vasanthi Stanley to associate. Mr. Kannan to associate.

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, I associate myself with the matter raised by Shrimati Kanimozhi.

SHRIMATI VASANTHI STANLEY (Tamil Nadu): Sir, I associate myself with the matter raised by Shrimati Kanimozhi.

SHRI P. KANNAN (Puduchery): Sir, I associate myself with the matter raised by Shrimati Kanimozhi but partially...(Interruptions)...

SHRIMATI KANIMOZHI: *

MR. DEPUTY CHAIRMAN: No, it is not going on record, sister. ... (Interruptions)... What is the use? It is not going on record. Please, be seated. ... (Interruptions).... It is not going on record. After three minutes. (Interruptions).....

SHRIMATI KANIMOZHI: *

MR. DEPUTY CHAIRMAN: No, Shrimati Kanimozhi, please co-operate. What is the point in saying when it is not going on record? Now, Mr. Raja, you are permitted to say only one sentence.

SHRI D. RAJA : Sir, the Government of India has got a political and moral responsibility to protect the fishermen. The Government of India should not look at them as Tamil fishermen; they are Indian fishermen. The Government of India has a responsibility to save our fishermen. This is what I would like to emphasise.

DR. V. MAITREYAN : Sir, in spite of repeated reminders from our Chief Minister and in spite of the Calling Attention Motion moved by me in this House, the Government of India has only parroted that they will do all the needful, but

^{*}Not recorded.